

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
(DEPARTMENT OF COMMERCE)

RAJYA SABHA
UNSTARRED QUESTION NO. 854
ANSWERED ON 09/02/2024

PROMOTION OF EXPORT OF SHRIMP PRODUCTS

854. SHRI BEEDHA MASTHAN RAO YADAV:

Will the Minister of COMMERCE & INDUSTRY be pleased to state:

- (a) whether Government has taken any steps to promote the export of shrimp products;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) measures taken to revoke the delisting of companies from EU and Customs Union (Russian Federation) and UK?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(SMT. ANUPRIYA PATEL)

(a) & (b) Yes, Sir. The Government through Marine Products Export Development Authority (MPEDA), a statutory organization under administrative control of Department of Commerce has undertaken various measures for export promotion of marine products including shrimps. These measures inter-alia include participation in International trade fairs, organising Buyer-Seller Meets (BSMs) both in virtual & physical mode, Reverse Buyer Seller Meets (RBSMs), providing financial support for processing & exporting seafood based value-added products including shrimp, various training programmes and quality assurance. Further, MPEDA has established a Nucleus Breeding Centre for the Specific Pathogen-Free (SPF) Tiger Shrimp breeding project in Andaman Island which is expected to make India self-reliant and boost shrimp production as well as its exports.

In order to make Indian shrimp products competitive in International markets, the import duty on fish meal and other feed ingredients has been reduced from previously 15% to 5%, which would help reduce the cost of value-added shrimp products. Further, Remission of Duties and Taxes on Export Products (RoDTEP) rates for shrimp exports have been increased from 2.5% to 3.1% and per kg value cap for shrimp also been increased from Rs. 16/kg to Rs. 42/kg.

As a result of these efforts, the shrimp exports from India has increased from approx. USD 4426.19 million in 2020-21 to USD 5481.63 million in 2022-23 registering a growth of 23.85%.

- (c) Does not arise.
- (d) The Government through MPEDA, Export Inspection Council (EIC) and Indian Missions abroad regularly pursues with foreign counterparts including the European Union (EU), Customs

Union (Russian Federation) and the United Kingdom (UK) to address various trade barriers including the listing of new and re-listing of previously de-listed Indian establishments for exports to these markets. These issues are resolved through bilateral meetings, by facilitating virtual/physical inspections of Indian aquaculture production and export value chain by their agencies from time to time, taking strict preventive/corrective measures against the use of the banned antibiotics etc. As a result of such measures, the UK has recently listed 18 new establishments and 4 cold storages of fish & fishery products. The EU has also recently listed 67 new establishments and also re-listed 5 establishments which were de-listed earlier. Similarly, Customs Union (Russian Federation) has also listed 3 new establishments for export of fish and fishery products.
